

Ref No-291/OA-223/Rambeer/2022.

dt 30-5-22.

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi

Subject :-Action taken report in compliance of order dated 25-04-2022 in OA No. 223/2022 Rambeer Versus State of Uttar Pradesh .

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"2.On due consideration of the matter,we are of the view that the alligations made need factual verification and immediate remedial action. Accordingly we constitute and direct joint committee of representative of state PCB and District Magistrate Bagpat to verify the factual position,look into the grievances of the applicant and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order.The report must also refer to compliance with the guidelines of CPCB dated 13-08-2019 and CTO granted with reference to approved fuel.

3.Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF,before the Ld.Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

The application is disposed of with the above said directions."

In the compliance of above directions an inspection of the site mentioned in the order of Hon'ble Tribunal, was carried out by a joint inspection team comprising of the officials from the offices of District Magistrate, Bagpat and UP Pollution Control Board, Meerut inspected the Site mentioned in the order on dated 25/04/2022.

. Accordingly a factual and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,


30/5/2022
(Dr Yogender Kumar)
Regional Officer
Meerut

C.C :-

1. Member Secretary, UP Pollution Control Board,Lucknow.
2. District Magistrate Bagpat.

Report regarding Hon'ble NGT Dated 10-02-2022 in OA No. 223/2022

Pursuant to the direction given by Hon'ble NGT in the order passed on dated 25-04-2022 in OA No. 223/2022. The main relevant contents of the order are as under :-

“2. On due consideration of the matter, we are of the view that the allegations made need factual verification and immediate remedial action. Accordingly we constitute and direct joint committee of representative of state PCB and District Magistrate Bagpat to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process within one month from the date of receipt of a copy of this order. The report must also refer to compliance with the guidelines of CPCB dated 13-08-2019 and CTO granted with reference to approved fuel.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

The application is disposed of with the above said directions.”

In compliance of the above order, the following officials from the offices of District Magistrate, Baghpat and UP Pollution Control Board, Meerut inspected the place on mentioned in the order on dated 24/05/2022.

1. Mr. Subhash Singh - Sub Divisional Magistrate
2. Prakhar Kumar - AEE, UP Pollution Control Board, Meerut

A joint inspection of site was carried out on dated 24-05-2022. The details are as under:-

1. A jaggery unit named as Narendra pal tomar ka kolhu is located in village Bijrol, tehsil Baraut, District Baghpat. During inspection the said jaggery unit was not found operational.

2. Kolhu (Jaggery unit) come under the orange category as per classification of industries, kolhu has not obtained consent to operate from UPPCB.

3. It has been observed that the kolhu is not meeting the CPCB guideline of location as kolhu is not allowed to set up the location within 0.5km distance from approved habitation, school, hospitals and the sensitive zone.

4. The kolhu has not installed stack of minimum height 10m as per CPCB guidelines.



5. At the time of inspection, kolhu was sealed by joint committee and instruct to kolhu operator that kolhu shall not be operated without prior permission from state Board. A detailed report of joint committee is annexed as annexure-1

A factual and action taken report is being submitted for kind perusal and further action in this regard.



(Prakhar Kumar)
AEE
UP Pollution Control Board
Meerut



(Mr. Subhash Singh)
Sub Divisional Magistrate
Baraut, Bagpat

मा० राष्ट्रीय एरिड आर्षिकरण में योगित सो. 0. लु 223/2022 में पारित आदेश दिनांक 25.04.2022 के अनुपालन की आख्या

मा० राष्ट्रीय एरिड आर्षिकरण में योगित सो. ए. ए. 223/2022 में पारित आदेश दिनांक 25.04.2022 के अनुपालन हेतु संयुक्त

कारिणी द्वारा नरेन्द्र पाल तोगल के कोवडू ग्राम बिरौरा, 140 बडौत, बागपत का दिनांक 24.05.2022 को किया गया

कोवडू केन्द्रीय पुरुष निगम कोर् की कोवडू के सम्बन्ध में कार्य गपड गपड के अनुसूचि स्थापित नहीं पाया गया निरीक्षण के समय कोवडू संयोजित नहीं पाया गया

निरीक्षण के समय कोवडू के कारिणी श्री नरेन्द्र पाल तोगल को निर्देशित किया गया कि कोवडू का संयोजन 3050 पुरुष निगम कोर् से स्थापित एवं संयोजित

पदकारि प्राप्त किए बिना कोवडू का संयोजन नहीं किया जायेगा तथा कोवडू का स्थापना केन्द्रीय पुरुष निगम कोर् की गपड गपड के अनुसूचि कार्य पाये निरीक्षण के समय कोवडू को कोर् किया गया इस आख्या की प्रतियोगी नरेन्द्र पाल तोगल (कारिणी) को प्राप्त किया गया।

[Handwritten signature]

संयोजक प्रसाद
संयोजक निरीक्षण
कोर् कारिणी
25.5.2022

(प्रकार कोर्)
संयोजक कारिणी
3050 पुरुष निगम कोर्

संयोजक

24.5.22
S.P.N.
उपजिलाधिकारी
बडौत (बागपत)

नरेन्द्र पाल
(नरेन्द्र पाल)

दिनांक 25.5.2022